था कि मैं इस सीमाशुल्क (संशोधन) विधेयक, 1968 का इन्ट्रोडक्शन स्टेज पर विरोध करूंगा और मेरी प्रार्थना है कि मेरे विरोध को इस समय सुन लिया जाय।

मैं इस सीमाशुल्क (संशोधन) विधेयक का इंट्रोडक्शन स्टेज पर इसलिए विरोध करना चाहता हूं कि यह बहुत ही डिफेक्टिव है। इस के ऐम्स एण्ड ग्रौबजेक्ट्स में कहा जाता है कि यह गुड्स की स्मगलिंग को रोकने के लिए लाया जा रहा है लेकिन हकीकत में यदि ग्राप इसके ऊपर गौर करेंगे तो साफ हो जायगा कि इससे हिन्दुस्तान में स्मगलिंग को लीगेलाइज किया जा रहा है। उद्देश्य तो यह बतलाया जा रहा है कि स्मगलिंग को रोकना है लेकिन इसमें इतनी छूटें दी जा रही हैं कि स्मगलिंग एक तरीके से लीगेलाइज हो रही है।

पहली छूट इस में यह दी जा रही है कि यह कानून केवल हिन्दुस्तान के किसी कोस्ट या दूसरे बौरडर से 50 किलोमीटर के ग्रन्दर ही लागू होगा ग्रौर उस से बाहर वाले के ऊपर छूट होगी।

एक ग्रन्य छूट इसमें 11जी के तहत दी जा रही है जिसमें सैक्शन ए ग्रौर बी के मुताबिक ग्रगर वह गुड्स उस परसन के पर्सनल यूज में हैं ग्रौर एक परसन की रेज़ीडेंशियल प्रीमिसैज में उसके पर्सनल यूज के लिए रक्खे हैं तो उन पर यह कानून लागू नहीं होगा।

इसी तरह से 11जे में यह छूट दी जा रही है कि ग्रगर उन स्मगल्ड गुड्स की मार्केट प्राइस 15000 रुपये के ग्रन्दर है तो उस पर यह कानून लागू नहीं होगा। 15000 तक की छूट है ग्रलबत्ता उन गुड्स की मार्केट प्राइस ग्रगर 15000 के ऊपर हो तब वह उसके बारे में प्रौपर ग्राफिसर को इंटिमेट करेगा।

एक ग्रौर छूट यह दी जा रही है कि 11एम जोकि स्पेसिफाइड गुड्स के सेल ग्रौर ट्रान्सफर से सम्बन्ध रखता है उसमें यह प्रोवाइड कर दिया गया है कि यह सैक्शन ऐसी पट्टी सेल्स पर ऐप्लाई नहीं करेगा जिसकी कि एग्रीगेट मार्केट प्राइस एक दिन में 2500 से ग्रधिक न हो......

MR. SPEAKER : Will he now kindly resume his seat ? I am on my legs. At the introduction stage he cannot go into the merits of the Bill. He can refer only to the constitutional points at this stage. But he is discussing the merits of the Bill for which this is not the occasion.

श्री शिवचन्द्र झा : यह जितनी छूटें हैं उन सब से इस स्मगलिंग को प्रोत्साहन ही मिलेगा।

कांस्टीट्यूशनल एस्पैक्ट में बतला रहा हूं कि भारत के संविधान के प्रीऐम्बिल में जो यह दिया गया है हम तमाम नागरिकों के लिए जस्टिस, शोशल, एकोनामिक ग्रौर पोलिटिकल सिक्योर करेंगे लेकिन दरग्रसल यह संशोधन विधेयक संविधान की इस भावना के खिलाफ जाता है।

सदन को गुमराह करने के लिए यह विधेयक लाया जा रहा है। इन शब्दों के साथ में इस का घोर विरोध करता हूं।

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Customs Act, 1962,"

The motion was adopted.

SHRI P. C. SETHI : I introduce* the Bill.

MR. SPEAKER : Now statement by Shri Morarji Desai regarding Ordinance.

SHRI P. C. SETHI : Sir, it has already been laid† on the Table.

12-18½ hrs.

DELHI MOTOR VEHICLES TAXATION (AMENDMENT) BILL**

THE MINISTER OF PARLIAMENTARY AFFAIRS, TRANSPORT AND

---

*Introduced with the recommendation of the President.

†Pl. *see* under "Papers Laid on the Table".

**Published in Gazette of India Extraordinary, Part II, Section 2, dated 18.2.69.

SHIPPING (SHRI RAGHU RAMAIAH) : I beg to move for leave to introduce a Bill further to amend the Delhi Motor Vehicles Taxation Act, 1962.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Delhi Motor Vehicles Taxation Act, 1962."

The motion was adopted.

SHRI RAGHU RAMAIAH : I introduce† the Bill.

12.19½ hrs.

REGISTRATION OF BIRTHS AND DEATHS BILL—*Contd.*

Duty of certain persons to notify birth and deaths and to certify cause of death.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : On behalf of Shri Y, B. Chavan, I beg to move :

"That the debate on the Bill to provide for the regulation of registration of births and deaths and for matters connected therewith, as passed by Rajya Sabha, which was adjourned on the 14th November, 1968, be resumed now."

When the Bill was being considered on the 14th November last, some hon. Members objected to the word "sweeper" mentioned in sub-clause (1) of clause 10.

It was said that this word denoted a particular community and that we should not impose a statutory obligation upon this community. In the Hindi translation of the Bill the word "sweeper" was translated as "Bhangi" and Bhangi is notified as a Scheduled Caste.

12.21 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*].

In deference to the feelings expressed by hon. Members we have now come out with an amendment, amendment No. 8, dropping the word "sweeper" from the Bill.

SHRI SEZHIYAN (Kumbakonam): For the word "sweeper" what word have you put in ?

SHRI K. S. RAMASWAMY : We are completely omitting sub-sub-clause (ii) of sub-clause (1) of clause 10. That was the main objection with regard to clause 10 of Bill. As we his are now taking away that word, I hope, hon. Members will agree to the other portions of the Bill. I, therefore, request that consideration of the Bill be resumed.

MR. DEPUTY-SPEAKER : Motion moved :

"That the debate on the Bill to provide for the regulation of registration of births and deaths and for matters connected therewith, as passed by Rajya Sabha, which was adjourned on the 14th November, 1968, be resumed now."

DR. RANEN SEN (Barasat) : Sir, I want to draw your attention to certain facts in regard to this Bill. It is not a fact that earlier, when this Bill was being discussed, certain Members only objected to the use of the word "sweeper" in the Bill. If I remember correctly—and the other Members here will bear me out—most of the Members had raised many very important points pertaining to this Bill and the hon. Minister got the discussion adjourned saying that Government would go into the details of the thing and bring forward adequate amendments to improve the Bill. Members were in favour of such a Bill as a positive thing ; only, certain lacunae were pointed out. Now, we see that he has accepted only one amendment which he has placed before the House. The Government has not paid any attention to so

†Introduced with the recommendation of the President.